

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4131  
ANSWERED ON:26.08.2011  
LAW ON EUTHANASIA  
Meghe Shri Datta Raghobaji

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether suggestions/requests have been received from various quarters to make Euthanasia legal;
- (b) if so, the details thereof; and
- (c) the details regarding countries where such laws are prevalent and the social impact thereof?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b) A representation from Shri Jaikishan Aggarwal was received for framing legislation to regulate Mercy Killing or Euthanasia in India in view of the directions of the Hon'ble Supreme Court of India in Writ Petition (Crl.) 115 of 2009 'Aruna Ramchandra Shanbaug Vs Union of India and Ors.

(c) As per the judgment given by the Hon'ble Supreme Court of India in Writ Petition (Crl.) No. 115 of 2009. Aruna Ramachandra Shanbaug Versus Union of India and others, some countries like Netherlands, Switzerland, Belgium and three States i.e. Oregon, Washington and Montana in the United States of America have their own laws relating to Euthanasia/assisted suicide/physician assisted death.